

**IN THE CENTRAL ADMINISTRATIVE TRIAUNAL**  
**AHMEDABAD BENCH**

M.A.NO. 15 of 1994 in  
O.A. No. 454 of 1992.  
~~XXAxxNox~~

DATE OF DECISION 11/01/1994.

Bashirkhan Alikhan Pathan Petitioner

Party in Person Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Bashirkhan Alikhan Pathan,  
186, Soni's Khetar, Nr.Bhairavnath,  
Shah-e-Alam, Ahmedabad,

...Applicant.

( Party in person )

1. Divisional Mechanical Engineer  
(Diesel) W.Railway, Vatva,  
Ahmedabad.
2. Divisional Railway Manager (Est)  
W.Railway Pratapnagar,  
Baroda.
3. General Manager,  
W.Railway, Churchgate,  
Bombay.
4. Union of India,  
(To be served through)  
the Secretary,  
Ministry of Railway,  
Secretariate,  
New Delhi.

...Respondents.

( Advocate : Mr.N.S.Shevde )

O R A L J U D G M E N T

M.A.NO. 15 OF 1994  
in  
O.A.NO. 454 OF 1992.

Dated : 11/01/1994.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Heard the applicant in person and Mr.N.S.Shevde.

The applicant seeks permission to withdraw O.A./454/92,  
with liberty to file a fresh O.A. in case he is dis-satisfied  
with the order that may be passed in the inquiry pending  
against him which is referred to as inquiry SF 5 no.  
E/308/88/5/2, dated 16.2.1988. The respondents are directed  
to complete the inquiry at the earliest by giving it ~~as~~ top  
priority. Permission granted ~~as~~ with liberty ~~as~~ as prayed

: 3 :

for. O.A./454/92 stands disposed of accordingly. No order as to costs.

M.A.ST.NO.699/93 and M.A.ST.NO. 712/93, do not survive as the O.A. itself is disposed of and M.A.St.No.'s ~~maxxex~~ 699/93 and 712/93, may be shown as disposed of.

( K.Ramamoorthy )  
Member (A)

( N.B.Patel )  
Vice Chairman

ATT

Till disposal of inquiry  
Dismissed  
to maintain

I 4-1-88 to 17-1-88  
On Leave

10-1-88 to 11-2-88  
Not maintained

17-1-88 to 11-2-88

- I New work
- II No guidelines how to maintain
- III OTC did not guide though asked for
- IV He did not sign
- V Emptied in presence of OTC

5/89 dinner

Salary of class II paid

till 9/93

Demanded parity as dinner  
Registration.

{ 3 vacancies —  
agreed not considered  
1 refund Babu Bhati

→ Gaugman →